

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2198

TO BE ANSWERED ON FRIDAY THE 28TH JULY, 2017
SHRAVANA 6, 1939 (SAKA)

RELAXATION ON CHANGED MRP

2198. SHRI SUMAN BALKA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has allowed the manufacturers/packers/ importers of pre-packaged commodities to declare the changed retail sale price/ maximum retail price on the unsold stock manufactured/packed/imported prior to 1st July, 2017 and after inclusion of the increased amount of tax due to Goods and Services Tax; and
(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) and (b): Yes Madam. The Government vide letter WM-10(31)/2017 dated 04.07.2017 of Legal Metrology Division, Department of Consumer Affairs, addressed to all industries/ industry associations and stakeholders has permitted the manufacturers or packers or importers of pre-packaged commodities to declare the changed retail sale price (MRP) on the unsold stock manufactured/ packed/ imported prior to 1st July, 2017 after inclusion of the increased amount of tax due to GST if any, in addition to the existing retail sale price (MRP) for three months w.e.f. 1st July 2017 to 30th September, 2017. Declaration of changed retail sale price (MRP) shall be made by way of stamping or putting sticker or online printing, as the case may be, after complying with the conditions specified in the letter.
